

(Nationalisation) Act, 1973 due to various reasons, such as stay on disbursement, injunction on processing, disputing of admitted claims by parties in appeal, absence of clear-cut provision of law in the matter of disbursement of interest under section 21 (5) of Coking Coal Mines (Nationalisation) Act, 1972 and section 18 (5) of Coal Mines (Nationalisation) Act, 1973 till amendment of two nationalisation Acts by Coal Mines Nationalisation Laws (Amendment) Act, 1986 (57 of 1986) etc.

A close watch is being kept on each individual case so that action for processing and final payment is taken as soon as legal impediments are removed. As a result of the amendment of the two nationalisation Acts by Act No. 57 of 1986 referred to above, it has been possible to process large number of cases which will result in bulk disbursement soon.

Evaluation of Rural Electrification Schemes

7173. PROF. NARAIN CHAND PARASHAR : Will the Minister of ENERGY be pleased to state :

(a) whether any evaluation study for Rural Electrification Schemes covering the States of Jammu and Kashmir, Himachal Pradesh, Haryana and Punjab has been undertaken during the last three financial years;

(b) if so, the main finding thereof;

(c) if not, whether any such evaluation study would be undertaken during the remaining three years of the Seventh Plan; and

(d) if so, the likely date thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATAGI) : (a) and (b). During the last three years, two studies have been undertaken to evaluate rural electrification schemes in the States of Haryana and Himachal Pradesh. The studies are under progress.

(c) and (d). There is no such proposal present under consideration.

Revision of wages of Warehousing Corporation employees

7174. SHRI M. MAHALINGAM : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that wages of employees in Central Warehousing Corporation have not been revised since 1983; and

(b) if so, the reasons therefore and action contemplated in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) After protracted negotiations with the Federation of the Central Warehousing Corporation Employees Unions, the Corporation submitted the proposals on wage revision of its Group 'C' and 'D' employees to the Government in February, 1987. The matter is under consideration of the Government.

[Translation]

Scheme to open petrol/diesel and LPG agencies in Barabanki U. P.

7175. SHRI KAMLA PRASAD RAWAT : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is any scheme to open new petrol/diesel pumps and cooking gas agencies in Barabanki (Uttar Pradesh) during 1987-88; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : (a) and (b). Oil Industry has included following three locations in its Marketing Plan (1986-87) for development of new Retail Outlets in Barabanki District of Uttar Pradesh :

1. Barabanki N. H.